

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20755 of 2016

(Arising out of Order-in-Original No. BLR-EXCUS-002-COM-
005-15-16 dated 29/02/2016 passed by Commissioner of
Central Excise , BANGALORE-II)

Dynamatic Technologies Ltd

II Phase, Peenya Industrial Area,
BANGALORE – 560058.
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax And Customs
Bangalore-ii**

PB 5400 CR BUIDING...QUEENS ROAD,
BANGALORE, - 560001.
KARNATAKA

Respondent(s)

Appearance:

Shri Bhanumurthy, Advocate

#466, 9TH CROSS,
1ST BLOCK, JAYANAGAR, NEAR MADHAVAN
PARK,
BANGALORE - 560011
KARNATAKA

For the Appellant

**Shri Narendrababu Byahatti,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20601 / 2020

Date of Hearing: 14/09/2020

Date of Decision: 14/09/2020

Per : Bench

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **14/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...